

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 104**  
**TP (Co. Act.)- 21(PB)/2024**  
**Old CP No. 348/2014 & CP No.349/2014**

**IN THE MATTER OF:**

Mr. Vijay Kumar Bidhuri Sole Prop M/s. VK .... Petitioner/Applicant  
Garments  
Vs.  
M/s. Lexus India Ltd. .... Respondent

**Order u/S. 433(e)/433(f) of the Companies Act, 1956**

**Order delivered on 22.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Raghu Vasishth  
For the Respondent :

**ORDER**

This is the matter transferred from the Hon'ble High Court of Delhi on 05.03.2024.

Mr. Raghu Vasishth, Ld. Counsel for the Petitioner appears through VC and seeks adjournment.

At request, list the matter **on 03.07.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**